(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3635 = of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Anushree Raina

D/O Anil Raina

R/O House No. 102, Lane No. 1, Anand Vihar, Patta Bohri, Talab Tillo, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1254-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75722-29 /RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anushree Raina, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3636 = of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Aditi Khajuria D/O Shambhu Nath R/O Chak Murar, P.O Palli, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1255-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75130-370f 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aditi Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3637 - of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Aina Sharma D/O Vinod Sudan

R/O Ward No.3, Lamberi, Tehsil Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1256-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75138-450f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aina Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: - 3638 = of 2025/RG/LP

Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Arjun Gandotra S/O Sandeep Gandotra

R/O House No. 51-P A/B Gandhi Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1257-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75146-Sof 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arjun Gandotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3639 of 2025/RG/LP Dated: 64 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Govind Singh Miyan S/O Subhash Chander R/O Hottar Ward No. 2, Tehsil Billawar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1258-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76154-bjof 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Govind Singh Miyan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3640 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Garima Sharma

D/O Koushal Kumar Sharma

R/O Kashmiri Basti , Brij Nagar Miran-Sahib, Tehsil R. S Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1259-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75162-69 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Garima Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 364/2 of 2025/RG/LP

Dated: <u>0 4</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Arshjot Kour D/O Pritam Singh

R/O Ward No. 6, Chatha Mill, Chatha Jagir, Tehsil Hakal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1260-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75170-77 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Arshjot Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3649 of 2025/RG/LP

Dated: <u>64</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Ifra Zamir D/O Zamir Ahmed R/O Chakka, Tehsil Bhaderwah, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1261-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75 78-6 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ifra Zamir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: ~ 3 6 4 3 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Kheem Chand

S/O Vishwa Nath

R/O Chakka Kundi, Tehsil Rajgarh, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1262-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75186-43 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kheem Chand, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: -36 44 - of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Lubna Parvaz D/O Parvaz Irshad

R/O Chamalwas, Tehsil Banihal, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1263-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75194-2010f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Lubna Parvaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: ~ 36 45 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Meghna Singh D/O Sheesh Pal Singh

R/O Bissi Kalakote Near M.S Bissi Kalakote, Tehsil Alyah, District Reasi

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1264-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 751262-2010f 2025/RG/LP Dated: 6 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Meghna Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3646 > 0f 2025/RG/LP

Dated: <u>0 4</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Megha Chouhan D/O Parbhat Singh R/O Baira Near Govt. Girls Middle School Bhorthain, Tehsil Dhanni, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1265-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75210-17 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Megha Chouhan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3647 of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Nidhi Kaith D/O Puran Chand

R/O Marh Village Halqa, Chak Jaffer, Tehsil Halqa, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1266-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75318 -250f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nidhi Kaith, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: - 36 48 - of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Pooja Gupta D/O Jay Parkash

R/O Upper Belicharana, House No. 363/7, Tehsil Satwari, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1267-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 7526-310f 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pooja Gupta, Advocate

.....for information and necessary action.

Assistant Registrar
(L.P Section)

Jan /

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3649 of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Rahib Hussain

S/O Mohammad Ayoub

R/O Pullaie Tilogra P.O Jakyas, Tehsil Chilli Pingal, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1268-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75232-390f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahib Hussain, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3050 of 2025/RG/LP

Dated: 54 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Satyam

S/O Ashok Kumar

R/O House No. 514 Sarwal Near Shiv Mandir, Ward No. 18, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1269-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

75253-60/RG No: 75253-60f 2025/RG/LP <u>Dated: 0 4 /12/2025</u>

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Satyam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3651 of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Sarvesh Feria S/O Raman Kumar

R/O Dina Nagar, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1270-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75261-68 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sarvesh Feria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3654 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Samriti Jamwal D/O Jogeshwar Singh

R/O Ward No.49, Near ITBPF Transit Camp Rajput Mohalla, Channi Rama, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1271-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75269-76 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Samriti Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3654- of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Shireen Sharma

D/O Bal Krishan Sharma

R/O House No. 50, Sector -1, Pamposh Colony Janipur, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1272-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75533-40 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shireen Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 365 5 of 2025/RG/LP

Dated: <u>9</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Sanjay Kumar

S/O Bodh Raj

R/O Makol, P.O Barnara, Tehsil Sunderbani, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1273-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75541-48 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sanjay Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36 56 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Taniya Sen D/O Sanjay Sen R/O Kuleed, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1274-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75549-56 of 2025/RG/LP Dated: 6 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Taniya Sen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3657 - of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Thinles Angmo D/O Tsewang Rigzen

R/O Near Patashi Sharnay, Sakti, Tehsil Kharu, District Leh

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1275-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 3557-64 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Thinles Angmo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3658 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Umar Bashir S/O Bashir Ahmed

R/O Berarru Malnai, Tehsil Bhalla, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1276-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75565 -72 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36 59 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Ummar Sadeeq Kohli S/O Mohammad Sadeeq Kohli R/O Village Khari Dharmsal , Tehsil Haveli, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1277-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75573-80 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ummar Sadeeg Kohli, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3660</u> of 2025/RG/LP

Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Zain Ul Aba S/O Arshad Hussain Shah R/O Gursai, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1278-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 7558/-88 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zain Ul Aba, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3634 = of 2025/RG/LP

Dated: 03 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Amir Shafi Bhat S/o Mohamad Shafi Bhat R/o Yangoora Tehsil Lar, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1279-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75057-64 of 2025/RG/LP Dated: 6 3 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4: President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Amir Shafi Bhat, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>366/</u> of 2025/RG/LP Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Azra Arshid

D/o Arshid Hussain Itoo

R/o Manchowa Tehsil Yaripora District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1280-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75589-96 of 2025/RG/LP Dated: 54 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Azra Arshid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 366 2 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Arbaz Khazir

S/o Khazir Mohammad Kralyari

R/o Panditpora Rainawari Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1281-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75597-604 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arbaz Khazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3663 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Arizoo Iqbal

D/o Mohammad Iqbal

R/o Manz Mohalla Anchar Soura Tehsil Noor Bagh (Idgah), District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1282-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75605-12 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arizoo Iqbal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3664 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Adeela Firdous

D/o Firdous Ahmad Shah

R/o Shah-e-Jelan Lane, Budshah Nagar Natipora, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1283-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75613-20 of 2025/RG/LP Dated: 04/12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Adeela Firdous, Advocate

.....for information and necessary action

Assistant Registrar (L.P Section)

And

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3665</u> of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Asra Muzaffar

D/o Muzaffar Ahmad Magray

R/o Gilli Kadal, Nowshera, Zoonimar, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1284-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 75621-28 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asra Muzaffar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3666</u> of <u>2025/RG/LP</u> Dated: <u>64</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Aashiyana Bilal D/o Bilal Ahmad Lone R/o Gadood Bagh Habba Kadal Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1285-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75629-36 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aashiyana Bilal, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

and.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3667 of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Farhat Fayaz S/o Fayaz Ahmad Dar R/o Botingoo Sopore Tehsil Dangerpora District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1286-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 75637-44 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Farhat Fayaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3668</u> of 2025/RG/LP Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Fozia Mohi U Din D/o Ghulam Mohi U Din Malik R/o Gulgam, Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1287-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No:75645-52 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Fozia Mohi U Din, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3669 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Hakeem Farkhanda Riyaz

D/o Hakeem Riyaz Ali Ismail

R/o Pingalgam, Tehsil Kakapora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1288-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:7563-60 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Hakeem Farkhanda Riyaz, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

god.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3670</u> of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Humayun Hamid Wani S/o Abdul Hamid Wani R/o Khatirunah, Sonpah Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1289-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No:7566/- 68 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Humayun Hamid Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 367/ of 2025/RG/LP Dated: /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Ifra Yousuf D/o Mohd Yousuf Ganie

R/o Old Town Hall Tehsil Shangus, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1290-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 75669 - Tof 2025/RG/LP Dated: /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Ifra Yousuf, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3672</u> of 2025/RG/LP Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Iram Syeed

D/o Mohmad Syeed Malik

R/o Khuri Batpora Tehsil D. H Pora, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1291-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75677-84 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iram Syeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3673 - of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Ishfaq Ahmad Kiloo S/o Ab Rehman Kiloo R/o Main Bazaar Tehsil , Doru Shahabad District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1292-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75605-92 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association , Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Ahmad Kiloo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3674 of 2025/RG/LP

Dated: <u>64</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Irfan Fayaz Bhat S/o Fayaz Ahmad Bhat

R/o Banday Mohalla Tehsil Handwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1293-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75693 -760 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irfan Fayaz Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3675 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Mohammad Auqib S/o Abdul Qadeer Mir

R/o Tangdhar Tehsil Karnah District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1294-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75761-8 of 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Augib, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

gred.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3676 of 2025/RG/LP Dated: 64 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Mumtaza Akhter

D/o Mohammad Sideeq Bhat

R/o Gundipora Berigam Tehsil Devsar, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1295-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75709-16 of 2025/RG/LP Dated:04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mumtaza Akhter, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3677 of 2025/RG/LP

Dated: 94 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Nadeem Aijaz Lone S/o Aijaz Ahmad Lone

R/o Bag-e-Rehmat Udipora, Tehsil Langate, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1296-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75717-24 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nadeem Aijaz lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36782 of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Nadiya Mushtaq

D/o Mushtaq Ahmad Ganai

R/o Pomposh Colony Locktipora Hafizabad, Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1297-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75725-31 of 2025/RG/LP Dated:04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association , Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nadiya Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>3679</u> of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Najla Nabi Shah D/o Ghulam Nabi Shah

R/o Syed Colony, Habak Zakura Crissing Tehsil North, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1298-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75732-39 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Najla Nabi Shah, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3600 - of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Parveena Amin D/o Mohmad Amin Najar

R/o Repora Tehsil Lar, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1299-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75740-470f 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Parveena Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36 6 | of 2025/RG/LP

Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Sadiya Sajad

D/o Sajad Ahmad Kar

R/o Mominabad Noorbagh Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1300-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:7<u>5748-55</u>of 2025/RG/LP <u>Dated: 0 以 /12/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association , Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sadiya Sajad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3602 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Samar Aijaz

D/o Aijaz Ahmad Ahanger

R/o Khanabal Bazar Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1301-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75756-63 of 2025/RG/LP Dated:04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Samar Aijaz, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3683 of 2025/RG/LP

Dated: 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Subreena Jan

D/o Muneer Ahmad Bhat

R/o Viddy Tehsil Srigufwara District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1302-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75764-71 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Subreena Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3684 of 2025/RG/LP

Dated: <u>0 4</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Sheikh Saqib Showkat S/o Sheikh Showkat Ahmad R/o Sheikh Mohallah Saloora Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1303-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 75772-79 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Sagib Showkat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3685 of 2025/RG/LP Dated: 94 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Shafat Ali Mir S/o Mohd Yousuf Mir R/o Rakh Shalina Tehsil B. K. Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1305-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75700-670f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Budgam. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shafat Ali Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3686 of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Seerat Ishfaq D/o Ishfaq Ahmad

R/o Rawathpora Baghat Barzulla, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1306-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75788-95 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seerat Ishfaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3633 of 2025/RG/LP

Dated: 6 3 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Sabiya Parveen D/o Abdul Gani Sheikh R/o Balapora, Tehsil Khansahib, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1304-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 75049 of 2025/RG/LP Dated: 3 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Budgam. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Sabiya Parveen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3687 of 2025/RG/LP

Dated: <u>6 4</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Samreen Raza

D/o Khadam Hussain Mangral

R/o Nambla Uri, Tehsil Uri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1307-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75796-803 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Samreen Raza, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

had,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3689 of 2025/RG/LP

Dated: 64 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Suhaib Shafi Tantray S/o Mohd Shafi Tantray R/o Parray Pora Baghat, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1309-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75804-011 of 2025/RG/LP Dated: 0 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhaib Shafi Tantray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3689 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Sheeba Bano D/o Gh Qadir Dar R/o Dawar Tehsil Gurez, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial $No.\underline{JK-1308-2025}$ in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75612-19 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Bandipora.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sheeba Bano, Advocate

.....for information and necessary actio

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3690 of 2025/RG/LP Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Sheikh Fahad Rasool S/o Sheikh Basharat Rasool

R/o Lane-5, Sector B Gulshanabad Zakoora, Tehsil North, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1310-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 750% 270f 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Fahad Rasool, Advocate

.....for information and necessary action.

Assistant Registrar
(L.P Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3691 of 2025/RG/LP

Dated: <u>4</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Suhail Farooq S/o Farooq Ahmad Dar R/o Laam Nishat, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1311-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75828-36f 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Suhail Farooq, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3692 of 2025/RG/LP

Dated: <u>04</u> /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Sajid Nabi Bhat

S/o Gulam Nabi Bhat

R/o Kulangam Astan Mohallah Tehsil Handwara, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1312-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75837-40f 2025/RG/LP Dated: 64 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajid Nabi Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3693 of 2025/RG/LP

Dated: 0 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Shaista Akhter

D/o Mohammad Yousuf Itoo

R/o Nowgam Shahabad Varinag Tehsil Shahabad Bala, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1313-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75845-520f 2025/RG/LP Dated:04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaista Akhter, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3699 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Mr. Saqib Ellahi Azad S/O Ghulam Nabi Dar

R/O Khanpora, Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1314-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 75093-90 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saqib Ellahi Azad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3695 of 2025/RG/LP

Dated: 6 4 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Tabasum Gul

D/o Gh Mohammad Ganie

R/o Hamdine Colony Zaintrag Khrew, Tehsil Pampore District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1315-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No.7 5861-60 of 2025/RG/LP Dated: 6 4 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabasum Gul. Advocate

.....for information and necessary action.

Assistant Registrar
(L.P Section)

and.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3696 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Tahira Zenib D/o Mohammad Idrees Khan

R/o Kandi Payeen Tangdhar Tehsil Karnah District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1316-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No:75869-76 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tahira Zenib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 3697 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Tabasum Maqbool D/o Mohd Maqbool Khan

R/o Shatigam Rajwar Khan Mohalla Tehsil Zachaldara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1317-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No75077-04 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabasum Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3 6 9 6 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Uzma Hassan D/o Gh Hassan Laway

R/o Batapora Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1318-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No75885-92 of 2025/RG/LP Dated: 4 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Uzma Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3694 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

Ms. Zahara

D/o Mohammad Hussain

R/o Pugoo Silmoo, Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1319-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No.758.53-60 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zahara, Advocate

.....for information and necessary action.